

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.301
IB-461(ND)/2021

IN THE MATTER OF:

M/s. Rudra Buildwell Constructions Pvt. Ltd.
Vs.
PSA Impex Pvt. Ltd.

.... APPLICANT/PETITIONER

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 29.11.2021

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Counsel for the Operational Creditor is present. However, there is no representation on behalf of the Corporate Debtor. Counsel for the Operational Creditor submits that in view of the default in the present case being on 31.03.2020, he wants to withdraw the present Petition as the same is hit by Section 10A of the IBC 2016. Permission as sought for is granted and the Petition is **dismissed as withdrawn.**



(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)